

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
EXECUTION APPLICATION NO 8 OF 2024
IN
ORIGINAL APPLICATION NO. 122 OF 2023 (WZ)

Rohit Manohar Joshi)...Applicant

IN THE MATTER BETWEEN

Rohit Manohar Joshi)...Original Applicant

Versus

Thane Municipal Corporation)...Respondents

INDEX

Sr No	Particulars	Page Nos
1	Submissions of the Applicant	197-199
2	Annexure A-1 - A copy of the order of the Hon'ble Bombay High Court dated 30.01.2025	200-203
3	Annexure A-2 colly - Copies of directions issued by the Municipal Corporation of Greater Mumbai restricting the height of idols	204-220
4	Annexure A-3 colly - Copies of directions issued by the State Government dated 29.09.2020 and 29.06.2021	221-230

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
EXECUTION APPLICATION NO 8 OF 2024
IN
ORIGINAL APPLICATION NO. 122 OF 2023 (WZ)**

Rohit Manohar Joshi)...Applicant

IN THE MATTER BETWEEN

Rohit Manohar Joshi)...Original Applicant

Versus

Thane Municipal Corporation)...Respondents

**SUBMISSIONS ON BEHALF OF THE APPLICANT FOR IDOL
IMMERSION**

1. The Applicant is submitting the present suggestions on the immersion of religious idols in conformity with the Revised Guidelines for Idol Immersion published in May 2020 (“2020 Guidelines”) by the Central Pollution Control Board.
2. At the outset, the Applicant reiterates that the Guidelines calls for a complete prohibition and ban on the use of Plaster of Paris (“PoP”) for the production of religious idols that are intended to be immersed in water bodies. As such, if the said ban is enforced, any idols being immersed in water bodies, whether natural or artificial, will be made of natural

materials such as clay and mud, which will disintegrate easily in comparison to Plaster of Paris.

3. It is pertinent to note that the Hon'ble Bombay High Court vide its order dated 30.1.2025 directed that the use of Plaster of Paris be banned for making idols as well and also reiterated that the ban would apply for the immersion of PoP idols. A copy of the order of the Hon'ble Bombay High Court dated 30.01.2025 has been appended to this note as **Annexure A-1**
4. The Applicant therefore submits that if this ban on the use of Plaster of Paris is strictly enforced by the Respondent Authorities, and the Respondent Corporation actively disallows the manufacture, sale and immersion of Plaster of Paris idols, to a large extent the issue raised by the Respondent Corporation about large idols requiring direct immersion in natural bodies will be mitigated, as the immersion of idols made of natural material is not as harmful for the environment and ecology of water bodies when compared to the immersion of Plaster of Paris idols.
5. The Applicant further submits that Guideline no 4(vii) reads as follows,
“ In the interest of protection of environment, Urban and Local bodies (ULBs) shall impose restrictions on height of the idol to the idol making agencies or manufacturer or craftsman or artisans (as lesser the size of the idol better would be the immersion process and less consumption of materials required for making idols) depending on the availability of water bodies, provisions made for idol immersions by the ULBS”.
6. It is therefore evident that Respondent Corporations are expected to stipulate height limits for idols sought to be immersed. It is pertinent to note that Municipal Corporation of Greater Mumbai has in fact issued

such directions in the past, copies of which have been annexed hereto and marked as **Annexure A-2 colly**.

7. Similar directions were also issued by the State Government for Navratri festivities and Ganpati festivities during Covid-2019. Copies of directions issued by the State Government dated 29.09.2020 and 29.06.2021 have been annexed hereto and marked as **Annexure A-3 colly**.
8. It is therefore submitted that the Respondent Corporation should also stipulate maximum height limits for idols to be immersed in water bodies similar to those issued by the Municipal Corporation of Greater Mumbai and State Government, and is also required as per Guideline 4(vii) of the 2020 Guidelines.
9. The Applicant further submits that the Respondent Corporation, in terms of the recommendations of the Committee constituted as per the order of this Hon'ble Court dated 26.09.2023 in OA 122/2023 should increase the number of artificial tanks and ponds and idol collection centres
10. Lastly, the Respondent Corporation, if it further feels necessary, can identify sites as per its information to collect large idols, provided such collection and disposal is done in conformity with the Solid Waste Management Guidelines

Submitted by



Rohit Manohar Joshi

Applicant

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

PUBLIC INTEREST LITIGATION NO.96 OF 2024

Digitally
signed by
BASAVRAJ
GURAPPA
PATIL
Date:
2025.01.30
19:49:02
+0530

Rohit Manohar Joshi & Ors. Petitioners

Vs.

State of Maharashtra & Ors. Respondents

Ms. Ronita Bhattacharya Bector a/w. Ms. Sejal Khan for the petitioners

Mrs. Neha S. Bhide, Government Pleader with Mr. O. A. Chandurkar, Additional Government Pleader and Mrs. Ms. G. R. Rahuwanshi, AGP for respondent Nos.1, 4, 11, 13, 15, 17, and 19

Ms. Jaya Bagwe for respondent No.2 MPCB

Dr. Milind Sathe, Senior Advocate with Mr. Anand Khairnar i/b. Mr. Komal Punjabi for respondent No.3 - BMC

Mr. Narayan Bubna for respondent Nos.5 and 6

Ms. Pooja Joshi Deshpande for respondent No.7 – Ulhasnagar Municipal Corporation

Mr. Rohan P. Gaikwad h/f. Mr. Sandeep D. Shinde for respondent No.8

Mr. Dinesh P. Adsule for respondent No.9

Mr. R. V. Dighe i/b. A. S. Rao for respondent No.10 – Ambarnath Municipal Council

Mr. Rakesh R. Bhatkar for respondent No.12

Mr. Sarang S. Aradhya a/w. Ms. Gauri Velankar and Mr. Shantanu Gurav for respondent No.14

Mr. M. L. Patil for respondent No.16

Mr. Abhijit Adagule for respondent No.18

Mr. Abhinandan Vagyani and Mr. C. M. Lokesh for respondent No.20- CPCB

Mr. S. M. Gorwadkar, Senior Advocate i/b. Mr. Satyajeet Joshi and Mr. V. N. Bolinjkar for respondent No.21

Mr. Satish Muley a/w. Mosin Naik and Zhoab Sayyed for respondent No.22.

**CORAM: ALOK ARADHE, CJ. &
BHARATI DANGRE, J.**

DATE : JANUARY 30, 2025

ORDER (PER : CHIEF JUSTICE)

1. In this petition, the petitioners, *inter alia*; sought ban on Plaster of Paris for manufacture of the religious idols.
2. A Division Bench of this court, on 31st July 2024 had issued notice. In response thereto, respondent Nos.1, 2, 3, 5, 6, 7, 9,18, 19, 20, 21, 22 filed their response.
3. Learned *Amicus* submits that there is Maghi Ganesh Festival which shall be celebrated on 1st and 2nd February 2025 across the State of Maharashtra and the idols of Lord Ganesh made of Plaster of Paris are available for sale in the market. It is, therefore, submitted that respondent Nos.2 and 3 be directed to ensure that the idols made of Plaster of Paris are neither sold nor immersed.
4. On the other hand, Dr. Milind Sathe, learned Senior Advocate for respondent No.3 – Mumbai Municipal Corporation submits that respondent No.3 shall ensure compliance of guidelines issued by the Central Pollution Control Board (**CPCB**).

5. Mr. S. M. Gorwadkar, the learned Senior Advocate appearing for respondent No.21 submits that the members of respondent No.21 – Association are idol makers and in case any interim order is passed, they would be deprived of their livelihood.

6. We have considered the rival submissions made on both sides and have perused the record.

7. The CPCB has issued the revised guidelines for idol immersion. Clause 2 thereof bans making of Plaster of Paris idols as well as its immersion, completely.

8. A challenge was made to the aforesaid guidelines by the Association of idol makers on the ground that the same violate the fundamental rights guaranteed to the members of the association under Articles 14, 19, 21, 25 and 300A of the Constitution of India. A Division Bench of this Court in the case of **Ajay Sadashiv Vaishampayan Vs. Union of India (W.P.No.7015 of 2022)** has repelled the aforesaid challenge by an order dated 27th June 2022.

9. It is also pertinent to note that a Division Bench of Madras High Court, by order dated 17th September 2023 passed in **CMP No.12428 of 2023** *inter alia*; held that a person has no right to make an idol of Plaster of Paris and granted interim order against manufacturer, selling and immersion of idols made of Plaster of Paris in adherence to the revised guidelines issued by the CPCB.

10. The aforesaid interim order passed by the Madras High Court was challenged before the Supreme Court by way of Special Leave Petition (Civil) No.38492 of 2023, which has been dismissed by three-Judge Bench vide order dated 18th September 2023.

11. For the aforementioned reasons, we are inclined to grant the interim order as prayed for.

12. It is, therefore, directed that respondent No.3 to 10, 16 and 18 19 viz. Municipal Corporations and the Collectors of the Districts shall ensure that clause 2 of the revised guidelines for idol immersion issued by the CPCB which bans making of Plaster of Paris idols as well as its immersion completely, shall be adhered to strictly in letter and spirit, henceforth.

13. Stand over to **20th March 2025.**

(BHARATI DANGRE, J.)

(CHIEF JUSTICE)

Annexure A- 2 colly

बृहन्मुंबई महानगरपालिका

क्र. एमडीएफ/ओडी/752/जन, दिनांक - 01.07.2021

विषय- मूर्तीकारांना मंडप उभारणीसाठी परवानगी देणेबाबत.

संदर्भ- क्र. एमडीएफ/ओडी/101/जन, दिनांक -17.05.2021.

विषयांकीत प्रकरणी उपरोक्त संदर्भान्वये प्रसारित केलेल्या परिपत्रकात अनु. क्र. 10 अन्वये यावर्षी सदर परिपत्रकाद्वारे देण्यात येणा-या परवानग्या कोरोना साथरोग आटोक्यात येऊन परिस्थिती पूर्वपदावर आल्यावर/ यथास्थिती शासकीय निर्देशानुसार देण्यात येतील असे निर्देश देण्यात आले होते. दि.29 जून, 2021 रोजी क्र.आरएलपी/0621/प्र. क्र. 144/विशा 1 ब, अन्वये सार्वजनिक गणेशोत्सव साजरा करण्यासंदर्भात महाराष्ट्र शासनाकडून परिपत्रक प्राप्त झाले आहे.

तदनुसार, आता दि.01.07.2021 पासून मूर्तीकारांच्या मंडपांना विहित शुल्क आकारून परवानगी देण्याची कार्यवाही सुरु करण्यात यावी. मूर्तीकारांना परवानगी देण्यासंबंधीचे क्र.एमडीएफ/101/जन, दि.17.05.2021 अन्वयेचे परिपत्रक "<https://portal.mcgm.gov.in/irj/portal/anonymous/qlCircuis>" येथे उपलब्ध आहे. तसेच, त्याची प्रत त्वरीत संदर्भासाठी सोबत जोडण्यात आली आहे.

दरवर्षी मूर्तीकारांच्या मंडपांसाठी अंदाजे मे महिन्यात शुल्काबाबतचे परिपत्रक निर्गमित करण्यात येते ज्यामुळे त्यावेळेपासून मूर्तीकारांच्या मंडपांसाठीचे अर्ज स्वीकारले जावू शकतात. मात्र यावर्षी सदर कार्यवाही दि. 01.07.2021 पासून सुरु करण्यात येत असल्यामुळे त्यासाठी असलेला कमी अवधी, कोरोना साथरोग प्रतिबंधक उपाययोजनात पोलिस यंत्रणेची व्यस्तता विचारात घेता, गतवर्षीप्रमाणे यावर्षीदेखील परवानगी देण्याची पद्धतीत पुढीलप्रमाणे अंशतः बदल करण्यात येत आहे. मागील वर्षी ज्या मूर्तीकारांना परवानगी दिली आहे अशा मूर्तीकारांचे अर्ज यावर्षी स्थानिक/वाहतूक पोलिसांकडे न पाठवता मागील वर्षीची पोलिस परवानगी ग्राह्य धरून विभाग कार्यालयातर्फे छाननी करून त्यांना परवानगी देण्यात यावी.

कोविड-19 साथरोगाच्या पार्श्वभूमीवर आवश्यक बाबीबाबत मूर्तीकारांकडून मंडप उभारणी अर्जासह हमीपत्र प्राप्त करण्यात यावे. सदर हमीपत्राचा नमुना सोबत जोडला आहे.

- ५) मंडपाचे दिवसांतून तीन वेळा निर्जंतुकीकरण (Sanitisation) करून घेवू, तसेच मूर्तीकार / कारागीर यांना वापरासाठी Sanitizer उपलब्ध करून देवू.
- ६) मूर्ती घेण्यासाठी येणा-या भाविकांची / (ग्राहकांची) गर्दी मंडपाबाहेर होणार नाही याची आम्ही खबरदारी घेवू. मूर्ती घेवून जाण्यासाठी येणा-या भाविकांना पाच-पाच च्या गटाने मंडपात प्रवेश देऊ व त्यांना पूर्वनियोजित वेळ देऊन गर्दी नियंत्रणात ठेवू.
- ७) राज्यशासनातर्फे लागू करण्यात आलेले Level of Restrictions for Breaking the Chain बाबत वेळोवेळी निर्गमित केलेल्या परिपत्रकानुसार इतर निर्बंध कायम राहतील. त्यामध्ये गणेशोत्सवानिमित्त कोणतीही शिथिलता देता येणार नाही, हे आम्हाला मान्य आहे.
- ८) बृहन्मुंबई म.न.पा. व पोलीस प्रशासन यांनी घालून दिलेल्या नियमांचे काटेकोरपणे पालन करू.
- ९) काही विशिष्ट परिस्थितीत दिलेली परवानगी काढून घेण्याचे अधिकार महापालिका राखून ठेवत आहे, हे आम्हाला मान्य आहे.
- १०) आम्ही अशी कोणतीही कृती करणार नाही, जेणेकरून कोरोना विषाणूचा फैलाव होईल. तसे केल्यास आम्ही साथरोग कायदा १८९७, आपत्ती व्यवस्थापन कायदा २००५ व भा.द.वि. १८६० कायदान्वये कारवाईस पात्र ठरू.

(_____)

मूर्तीकाराचे नाव _____

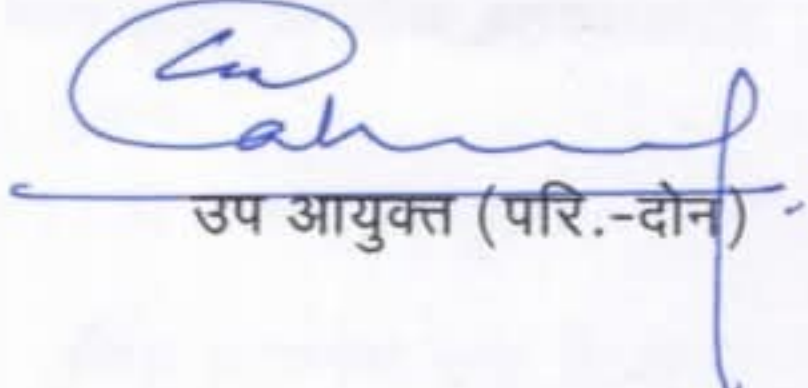
अर्ज सादर करणा-या मूर्तीकारास कोविड संदर्भातील हमीपत्र विभाग कार्यालयामार्फत देण्यात यावे व ते मूर्तीकाराकडून स्वाक्षरीसह घेण्यात यावे.

नव्याने व प्रथमतः अर्ज करणा-या मूर्तीकारांच्या अर्जाची छाननी पूर्वीप्रमाणेच स्थानिक/वाहतूक पोलिस तसेच विभाग कार्यालयामार्फत करण्यात येईल.

विभाग कार्यालयांनी पारंपारिक मूर्तीकारांना परवानगी द्यावी व अन्यत्र तयार केलेल्या मूर्ती निव्वळ विक्रीसाठी मंडप उभारण्याची परवानगी देवू नये.

हमीपत्राचा नमुना, परवानगीची कार्यपद्धती व मूर्तीकारांना परवानगी देण्यासंबंधीच्या क्र.एमडीएफ/101/जन, दि.17.05.2021 अन्वयेचे परिपत्रक व महाराष्ट्र शासनाच्या मार्गदर्शक सूचनांचे परिपत्रक यांच्या प्रती त्वरीत संदर्भासाठी सोबत जोडण्यात आल्या आहेत.

सोबत - वरीलप्रमाणे.


उप आयुक्त (परि.-दोन)

सह/उप आयुक्त (परि.-1, 3, 4, 5, 6, 7)

प्रत माहितीकरीता ससन्हे रवाना.

सहाय्यक आयुक्त, 'ए' ते 'टि' विभाग

प्रत माहिती व पुढील कार्यवाहीकरीता रवाना

हमीपत्र

गणेशोत्सव २०२१ साजरा करण्यासाठी लागणा-या गणेशमूर्ती घडविण्यासाठी लागणारे मंडप उभारणीच्या परवानगीसाठी मूर्तीकारांनी सादर करणे आवश्यक असलेले हमीपत्र.

मी / आम्ही (मूर्तीकाराचे नाव व पत्ता) _____ गणेशोत्सव २०२१ हा Covid 19 च्या साथरोगाच्या प्रादुर्भावामुळे गणेशमूर्ती घडविण्यासाठी लागणारे मंडप उभारणीच्या परवानगीसाठी खालील हमीपत्र सारासार विचार करून देत आहे / आहोत.

Covid 19 या साथरोगाची प्राप्त परिस्थिती पहाता आम्ही खालील अटी व शर्तीचे कसोशीने पालन करू.

- १) मंडपांमध्ये घडवण्यात येणा-या मूर्तीची उंची ४ फूटांपेक्षा अधिक असणार नाही, याची आम्ही हमी देतो.
- २) कोरोना विषाणूचा प्रादुर्भाव टाळण्यासाठी आम्ही उभारत असलेल्या मंडपाचे आकारमान कमीतकमी ठेवू जेणेकरून तेथे गर्दी जमणे / गर्दी हाताबाहेर जाणे हे प्रकार घडणार नाहीत.
- ३) मूर्तीकार व त्यांचे कारागीर यांच्यामध्ये किमान सहा फूटांचे अंतर राहिल याची आम्ही खबरदारी घेवू. सामाजिक अंतर (social distancing) च्या नियमांचे आम्ही संपूर्णपणे पालन करू.
- ४) मंडपात वावरणारा प्रत्येक मूर्तीकार / कारागीर यांना मास्क लावणे बंधनकारक करू. मंडपात एका वेळी ५ पेक्षा जास्त मूर्तीकार / कारागीर राहणार नाहीत.

ENGLISH TRANSLATION**BRIHANMUMBAI MAHANAGARPALIKA****KR. MDF/OD/752/JAN, Dated – 01.07.2021**

Subject- Grant of Permission to idol makers for erecting Mandaps.

Reference- KR. MDF/OD/101/JAN, Dated – 17.05.2021.

With reference to the above case vide Cir. Kr.10 published on the above-referred reference it is directed that permissions to be given this year after normalisation of situation after containment of Corona Pandemic will be as per appropriate Government directions. Vide KR.RLP/0621/PR.KR.144 /VISHA 1 B, dt. 29 June, 2021 circular has been received from the Government of Maharashtra with reference to celebration of Sarvajanik Ganeshotsav.

Accordingly, now action is in progress for giving permissions to Mandaps of idol makers by charging prescribed fees with effect from 01.07.2021. The circular vide KR.MDF/101/JAN, dt. 17.05.2021 with reference to giving

...2...

... 2 ...

permissions to idol makers is available at
“<https://portal.mcgm.gov.in/iri/poral/anonymous/1Circuis>”.

Copy of the same is also enclosed herewith for your reference.

Every year mostly in the month of May circulars are being issued about charges to be paid by idol makers for mandaps due to which applications of idol makers for mandaps are accepted from that time. But this year as the said action is being commenced with effect from 01.07.2021 due to shortage of time, considering the Police being busy with measures for containing Corona Pandemic, like last year even in this year partial modification as under is being made in the procedure for giving permissions. Those idol makers who were given permissions last year, without sending applications of such idol makers to Local/Traffic Police, considering Police permissions given last year they should be given permissions after scrutiny by the Ward Office.

In the background of Covid-19 Pandemic, along with application for erection of Mandaps undertaking about the requisite issues should be obtained from idol makers. Format of the said undertaking is enclosed herewith.

...3...

... 3 ...

Undertaking to be submitted by idol makers along with the applications with reference to Covid should be given by the Ward Office and the same should be got signed form the idol maker.

As earlier, scrutiny of applications from idol makers submitting it newly and for the first time should be got done through the Local/Traffic Police as well as the Ward Officer.

Ward Office should give permissions to traditional idol makers and not only for the erection of Mandaps for sale of idols prepared elsewhere.

Copies of the format of Undertaking and the circular about Government of Maharashtra guidelines vide KR.MDF/101/JAN, dt. 17.05.2021 in respect of procedure for and grant of permissions to idol makers are enclosed herewith for immediate reference.

Enclosure – As above.

Sd/-

Deputy Commissioner (PARI.-TWO)

Addl./Dy. Commissioner (Pari.-1, 3, 4, 5, 6, 7)

Copy with compliments forwarded for information.

Assistant Commissioner, 'A' to 'T' Ward

Copy forwarded for information and further action.

UNDERTAKING

Necessary Undertaking to be submitted by idol makers for erection of Mandaps for preparing Ganesh idols for celebration of Ganeshotsav 2021.

I/We _____ (name and address of idol maker) after careful consideration, am/are giving the following undertaking for permission for erection of Mandap for preparing Ganesh idols in the wake of outbreak of Covid 19 Pandemic.

On seeing the Covid-19 Pandemic obtaining we will strictly comply with the following terms and conditions.

- 1) We undertake that idols prepared in the Mandap will not be more than 4 feet in height.

- 2) For prevention of ill effects of Corona virus we will restrict the size of our Mandap to the bare minimum due to which there will be no incident of crowding / crowd going out of control.

...2...

... 2 ...

- 3) We will take precaution to ensure a distance of minimum six feet between the idol maker and his artisans. We will strictly comply with the rules of social distancing.
- 4) We will make it compulsory for each idol maker / artisan in the Mandap to wear mask. At any given time more than 5 idol makers/artisans will not be there in the Mandap.
- 5) We will get the Mandap sanitized three times in a day, as also make Sanitizer available for use of the idol makers / artisans.
- 6) We will take precaution to ensure that devotees / (customers) do not crowd outside the Mandap. For devotees coming to collect idols we will allow entry of a group of five persons into the Mandap and to control crowding given them prior appointment.
- 7) All restrictions issued as per circulars from time to time by the State Government for making applicable Level of Restrictions for Breaking the Chain will be maintained. We will not allow any relaxation therein on the occasion of Ganeshotsav, is acceptable to us.

...3...

... 3 ...

- 8) We will strictly comply with the rules laid down by Brihanmumbai M.N.P. and Police Administration.

- 9) Reservation of authority by the Mahapalika for withdrawal of permission given due to some special situation is acceptable to us.

- 10) We will not take any action due to which there will be spreading of Corona virus. If we do so we will be liable for action as per Epidemics Act 1897, Disaster Management Act 2005 and I.P.C. 1860.

(_____)

Name of idol maker

बृहन्मुंबई महानगरपालिका

उप-आयुक्त (परि.-दोन) यांचे कार्यालय, एक/दक्षिण विभाग कार्यालय, परळ, मुंबई - ४०० ०१२.
क्र. एमडीएफ/३४६३/जन, दिनांक - २३.०३.२०२२

विषय :- सार्वजनिक गणेशोत्सव - २०२२

संदर्भ :- १. क्र. एमडीएफ/ओडी/२७/जन, दि. ११.०५.२०२०
२. क्र. एमडीएफ/ओडी/७२७/जन, दि. १०.०७.२०१७
३. क्र. एमडीएफ/ओडी/४९८/जन, दि. १२.०५.२०१७

मनपा आयुक्तांच्या मंजूरीने सार्वजनिक गणेशोत्सव-२०२२ च्या संदर्भात पुढील मार्गदर्शक सूचना निर्गमित करण्यात येत आहेत -

गणपतीच्या मूर्ती तयार करण्यासाठी तात्पुरते मंडप (मूर्तीकारांचे मंडप) बांधण्याबाबत :

१. मंडपाच्या परवानगीबाबत - मूर्तीकारांच्या मंडपांसाठी आकारण्यात येणा-या परवानगीच्या शुल्कात दरवर्षी १०% नी वाढ करण्यात येते. तथापि कोरोना साधारणाच्या पार्श्वभूमीवर मागील दोन वर्षांच्या सर्वस्तरीय आर्थिक समस्यांचा विचार करता मागील दोनवर्षांप्रमाणे यावर्षीदेखील १०% दरवाढ लागू केली गेली नसून, सन २०१९ मध्ये लागू असलेले शुल्कदर सन २०२२ मध्ये लागू होतील. याबाबत प्रतीवर्षीप्रमाणे सर्वसाधारण ३ प्रकारची वर्गवारी करण्यात येईल, त्यानुसार परवानगीचे दर खालीलप्रमाणे असतील :

आकारमान	सन २०२२ साठी लागू असलेले शुल्क
५०० चौ. फुटापर्यंत	रु. ८७०/- + लागू असलेला जीएसटी
५०० ते १००० चौ. फुटापर्यंत	रु. १३२०/- + लागू असलेला जीएसटी
१००० चौ. फुटापेक्षा जास्त	रु. १७४०/- + लागू असलेला जीएसटी

२. प्रत्येक मंडपाकरिता अनामत रक्कम रु. ३४९०/- एवढी देय असेल.
३. खाजगी जमिनीवर जमीन मालकाच्या परवानगीने उभारावयाच्या मंडपांबाबत क्षेत्रफळ विचारात न घेता, रु. ७४०/- + लागू असलेला जीएसटी इतके शुल्क आकारून परवानगी दिली जाईल.
४. विभाग कार्यालयामार्फत मूर्तीकार व मंडपाना परवानगी देताना परिपत्रक क्र.एमडीएफ/४९८/जन, दि.१२.०५.२०१७ मधील तरतुदी विचारात घेण्यात येतील.
५. जर काही कारणाने मूर्तीकारांचे घर किंवा मूर्ती बनविण्याच्या जागा प्रकल्पबाधित झाल्यास संदर्भाधीन परिपत्रकातील अटी शर्तीची पूर्तता होत असल्यास नवीन ठिकाणी पूर्वीइतक्याच क्षेत्रफळाची परवानगी प्रघलित नियमानुसार देण्यास हरकत नाही.

६. जर जुन्या मूर्तीकाराने अर्ज केला नाही तर त्याच जागेसाठी नवीन मूर्तीकारास प्रथम आलेल्यास प्राधान्य या तत्वाने परवानगी देण्यात येईल. परंतु, जागेचे आकारमान आणि एकूण मंडपाची संख्या यात बदल होणार नाही.
७. सार्वजनिक जागेवर मूर्तीकार/मंडपांसाठी नव्याने अर्ज आल्यास विभागीय कार्यालयाकडून परिपत्रक क्र.एमडीएफ/ओडी/४१८/जन, दि. १२.०५.२०१७ मधील तरतूदीप्रमाणे तपासणी करण्यात यावी. स्थानिक पोलिस स्टेशन, वाहतूक पोलिस यांचे 'ना हरकत प्रमाणपत्र' प्राप्त झाल्यानंतर उपरोक्त नमूद परिपत्रकातील तरतूदी विचारात घेऊन परिमंडळीय उपायुक्त यांच्या मान्यतेनंतर उचित कार्यवाही करावी. खाजगी जागेवर अशाप्रकारची परवानगी मागणारा मूर्तीकार हा पारंपारिक मूर्तीकार असणे अनिवार्य अरंज व त्यास शहर तथा दोन्ही उपनगरांमधून कोणत्याही एकाच ठिकाणी परवानगी देता येईल. मूर्तीकारांसाठी परवानगी देताना बरेचदा मूर्ती विक्रीसाठी परवानग्या दिल्या जातात असे आढळून आले होते. त्यामुळे याची पुनरावृत्ती होणार नाही याबाबत दक्षता घ्यावी.
८. मूर्तीकार व सार्वजनिक गणेशोत्सव मंडळांनी मंडप उभारण्यासाठी रस्ते/फूटपाथवर राड्डे खणू नयेत, अन्यथा नियमानुसार दंडात्मक कारवाई करण्यात येईल याची कृपया नोंद घेण्यात यावी.
९. सदर सूचना नवरात्र व अन्य उत्सवांदरम्यानही लागू राहतील. त्यासाठी स्वतंत्र परिपत्रक निर्गमित करण्यात येणार नाही.
१०. सद्यस्थितीत महाराष्ट्र शासनाने क्र. DMU/2020/CR.92/DisM-1, Date 1st March, 2022 अन्वये कोविड-19 बाबत पारित केलेल्या निर्देशांचे पालन केले जाईल. तसेच, भविष्यात सार्वजनिक गणेशोत्सवापर्यंत शासनाने अन्य निर्देश जारी केल्यास त्याचे पालन केले जाईल.
११. केंद्रीय प्रदूषण नियंत्रण मंडळाच्या मार्गदर्शक सूचनांनुसार सार्वजनिक गणेशोत्सवादरम्यान पीओपीच्या मूर्तीवर बंदी असल्याने पर्यावरणपूरक साहित्याने (शाडू, पेपर आदी) मूर्ती घडविणे आवश्यक आहे. यारतव, उत्सवादरम्यान मूर्तीचे आगमन/ विसर्जन सुकर होईल व स्थापनेदरम्यान मूर्तीचे स्थिर (Stability) अभंग राहिल एवढ्या उंचीची मूर्ती घडविण्यात यावी.
१२. दि.२८.०५.२०२० रोजीच्या (सहपत्र-१) व दि.२८.०२.२०२२ रोजीच्या (सहपत्र-१) पत्रात नमूद केल्यानुसार केंद्रीय प्रदूषण नियंत्रण मंडळाने दि.१२.०५.२०२० रोजी जारी केलेल्या पीओपी मूर्त्यावरील बंदीबाबतच्या मार्गदर्शक सूचनांचे मूर्तीकारांकडून पालन केले जाईल.

सोबत - दोन सहपत्रे.

सही/- 11.03.2022
उप आयुक्त (परि.-दोन)

सही/- 14.03.2022
अति. आयुक्त (पूर्व उपनगरे)

सही/- 21.03.2022
म.न.पा. आयुक्त

ENGLISH TRANSLATION

BRIHANMUMBAI MAHANAGARPALIKA

Office of the Deputy-Commissioner (Pari.-Two), F/South

Ward Office, Parel, Mumbai – 400 012.

KR. MDF/3483/JAN, Dated – 23.03.2022

Subject- Sarvajanaik Ganeshotsav – 2022.

**Reference- 1. KR. MDF / OD / 27 / JAN, dt.
11.05.2020.**

**2. KR. MDF / OD / 727 / JAN, dt.
10.07.2017**

**3. KR. MDF / OD / 418 / JAN, dt.
12.05.2017**

The following guidelines are being issue with reference to Sarvajanic Ganeshotsav-2022 as per approval of MNP Commissioner –

Erection of Temporary Mandap (Idol Maker's Mandap) for preparing Ganpati idols :

1. Regarding permission for Mandap – Charges for permission levied on Mandaps of Idol Makers are being increased by 10% every year. However, in the background of Corona

... 2 ...

Pandemic, considering the financial difficulties of the last two years at all levels, like the last two years, even in this year no 10% increase in rate having been made applicable, the rate of fees applicable for the year 2019 will become applicable in the year 2022. In this regard generally 3 types of classification is being done like every year. Accordingly the rates for permission are as under:

Charges	Charges applicable for the year 2022
Upto 500 sq. ft.	Rs.870/- + GST as applicable
500 to 1000 sq. ft.	Rs.1320/- + GST as applicable
More than 1000 sq. ft.	Rs.1740/- + GST as applicable

2. Earnest money for each Mandap will be upto Rs.3490/-.
3. As regards erection of Mandaps on private lands with permission of the land owners without considering the area, permission will be given by levying fees of Rs.740/- + GST as applicable.
4. While giving permission to the idol makers and Mandaps through Ward Offices the provisions of Circular KR.MDG/418/JAN, dt. 12.05.2017 should be considered.

...3...

... 3 ...

5. If for any reason the house or place of making idols of the idol maker is affected by project, if the terms and conditions of the above-referred circular are fulfilled, there is no objection to giving permission for an equivalent area at a new place as per prevalent rules.

6. If the old idol maker does not make application then if the new idol maker is first on the principle of priority he will be given permission. But no change will be made in size of the place and total number of Mandaps.

7. If fresh application is received from the idol maker/for Mandap it should be verified as per provisions of Divisional Office Circular KR.MDF/OD/418/JAN, dt. 12.05.2017. After receipt of no objection from local Police Station, Traffic Police by considering provisions of the aforesaid circular suitable action should be taken after approval from the Parimandal Deputy Commissioner. For an idol maker seeking permission for a private place it is necessary for him to be a traditional idol maker and he can be given permission in the city and at any one place from among the two suburbs. While giving permission to idol makers most

...4...

... 4 ...

of the times it is found that permissions are given for sale of idols. Therefore precaution should be taken to ensure that such repetition does not take place.

8. For erection of Mandaps the idol makers and Sarvajanik Ganeshotsav Mandals should not do digging on the roads/footpaths. Otherwise penal action will be taken as per rules which may please be noted.
9. The said instructions will be applicable only during Navratra and other festivals. For that purpose separate circulars will not be issued.
10. In the present circumstances directions issued vide KR.DMU/2020/CR.92/DisM-1, dated 1st March 2022 by the Government of Maharashtra as regards Covid-19 will be complied with. Also, if the Government issues other directions upto Sarvajanik Ganeshotsav it will be complied with.
11. As per guidelines of Central Pollution Control Board during Sarvajanik Ganeshotsav as there is ban on POP idols it is necessary to prepare idols with environment-friendly

...5...

... 5 ...

materials (shadu, paper etc.). Therefore, for smooth arrival/immersion of idols height of the idol should be such that its stability remains intact.

12. As mentioned in (Annexure-I) dt. 28.05.2020 and (Annexure-I) dt. 28.02.2022 the idol makers should comply with the guidelines of Central Pollution Control Board dt. 1.05.2022 regarding ban on POP idols.

Enclosures - Two Annexures.

Sd/- 11.03.2022

Sd/- 14.03.2022

Deputy Commissioner (Pari. Two) Addl. Commissioner (Eastern Suburbs)

Sd/- 21.03.2022

M.N.P. Commissioner

महाराष्ट्र शासन

गृह विभाग

शासन परिपत्रक क्रमांक- आरएलपी- ०९२०/प्र.क्र.१५६/विशा १ ब

दुसरा मजला, मादाम कामा मार्ग,

हुतात्मा राजगुरु चौक, मंत्रालय, मुंबई- ४०० ०३२.

दिनांक- २९ सप्टेंबर, २०२०.

परिपत्रक

सार्वजनिक नवरात्रौत्सव २०२० मार्गदर्शक सूचना

कोविड- १९ मुळे उद्भवलेल्या संसर्गजन्य परिस्थितीचा विचार करता या वर्षीचा नवरात्रौत्सव/दुर्गापूजा/ दुसरा साध्या पध्दतीने साजरा करण्याचा निर्णय घेण्यात आला आहे. त्याअनुषंगाने खालीलप्रमाणे मार्गदर्शक सूचना देण्यात येत आहेत :-

१. सार्वजनिक नवरात्रौत्सवासाठी मंडळांनी महापालिका/स्थानिक प्रशासन यांची त्यांचे धोरणानुसार यथोचित पूर्वपरवनागी घेणे आवश्यक राहिल.
२. कोविड-१९ मुळे उद्भवलेल्या संसर्गजन्य परिस्थितीचा विचार करता तसेच मा. न्यायालयाने निर्गमित केलेले आदेश आणि महापालिका तसेच संबंधित स्थानिक प्रशासनाचे मंडपांबाबतचे धोरण यांचेशी सुसंगत असे मर्यादित स्वरूपाचे मंडप उभारण्यात यावेत.
३. या वर्षीचा नवरात्रौत्सव साध्या पध्दतीने साजरा करणे अपेक्षित असल्याने घरगुती तसेच सार्वजनिक देवीच्या मुर्तीची सजावट त्या अनुषंगाने करण्यात यावी.
४. देवीच्या मुर्तीची उंची सार्वजनिक मंडळांकरिता ४ फूट व घरगुती देवीच्या मुर्तीची उंची २ फूटांच्या मर्यादेत असावी.
५. या वर्षी शक्यतो पारंपारिक देवीच्या मुर्तीऐवजी घरातील धातू/संगमरवर आदी मुर्तीचे पूजन करावे. मुर्ती शाडूची/पर्यावरण पूरक असल्यास तिचे विसर्जन शक्यतो घरच्या घरी करावे. विसर्जन घरी करणे शक्य नसल्यास कृत्रीम विसर्जन स्थळी विसर्जन करण्यासंदर्भात स्थानिक प्रशासनाशी समन्वय ठेवावा.
६. नवरात्रौत्सवाकरिता वर्णगी/देणगी स्वेच्छेने दिल्यास त्यांचा स्वीकार करावा. जाहिरातींच्या प्रदर्शनामुळे गर्दी आकर्षित होणार नाही असे पहावे. तसेच आरोग्य विषयक व सामाजिक संदेश असलेल्या जाहिराती प्रदर्शित करण्यास पसंती देण्यात यावी. तसेच “माझे कुटुंब माझी जबाबदारी” या मोहिमेबाबत देखील जनजागृती करण्यात यावी.
७. गरबा, दांडिया व इतर सांस्कृतिक कार्यक्रम आयोजित करू नयेत. त्याऐवजी आरोग्य विषयक उपक्रम/शिबीरे (उदा. रक्तदान) आयोजित करण्यास प्राधान्य देण्यात यावे आणि त्याद्वारे कोरोना, मलेरिया, डेंग्यू इ. आजार आणि त्यांचे प्रतिबंधात्मक उपाय तसेच स्वच्छता यांबाबत जनजागृती करण्यात यावी.
८. आरती, भजन, किर्तन वा अन्य धार्मिक कार्यक्रम आयोजित करतांना गर्दी होणार नाही याची दक्षता घ्यावी तसेच ध्वनी प्रदुषणासंदर्भातील नियमांचे व तरतूदीचे पालन करण्यात यावे.
९. देवीच्या दर्शनाची सुविधा ऑनलाईन, केबल नेटवर्क, वेबसाईट व फेसबुक इत्यादीद्वारे उपलब्ध करून देण्याबाबत जास्तीत जास्त व्यवस्था करण्यात यावी.
१०. देवीच्या मंडपांमध्ये निर्जंतुकीकरणाची तसेच थर्मल स्क्रीनिंगची पर्याप्त व्यवस्था करण्यात यावी. प्रत्यक्ष येऊन दर्शन घेऊ इच्छिणाऱ्या भाविकांसाठी शरिरीक अंतराचे (फिजिकल डिस्टन्सींग) तसेच स्वच्छतेचे नियम (मास्क, सॅनीटायझर इत्यादी) पाळण्याकडे विशेष लक्ष देण्यात यावे.

११. देवीच्या आगमन व विसर्जन मिरवणूका काढण्यात येऊ नयेत. विसर्जनाच्या पारंपारिक पध्दतीत विसर्जन स्थळी होणारी आरती घरीच करून विसर्जन स्थळी कमीत कमी वेळ थांबावे. लहान मुले आणि वरीष्ठ नागरिकांनी सुरक्षेच्या दृष्टीने विसर्जनस्थळी जाणे टाळावे. संपूर्ण चाळीतील/इमारतीतील सर्व घरगुती देवीच्या मूर्तीच्या विसर्जनाची मिरवणूक एकत्रितरित्या काढण्यात येऊ नये.

१२. महापालिका, विविध मंडळे, गृहनिर्माण संस्था, लोक प्रतिनिधी, स्वयंसेवी संस्था इत्यादींच्या मदतीने कृत्रीम तलावांची निर्मिती करण्यात यावी. तसेच नागरिकांची गर्दी टाळण्यासाठी स्थानिक प्रशासनाने प्रभाग समितीनिहाय मूर्ती स्विकृती केंद्राची व्यवस्था करावी व याबाबत जास्तीत जास्त प्रसिध्दी देण्यात यावी.

१३. मंडपात एकावेळी ५ पेक्षा जास्त कार्यकर्त्यांची उपस्थिती नसावी. तसेच मंडपांमध्ये खाद्यपदार्थ अथवा पेय पानाची व्यवस्था करण्यास मनाई असेल.

१४. विसर्जनाच्या तारखेस जर घरगुती तसेच सार्वजनिक नवरात्रौत्सव मंडळाचा परिसर प्रतिबंधित क्षेत्रात असेल तर, मूर्ती विसर्जन सार्वजनिक ठिकाणी करण्यास मनाई असेल.

१५. दसऱ्याच्या दिवशी करण्यात येणारा रावण दहनाचा कार्यक्रम हा सर्व नियम पाळून प्रतिकात्मक स्वरूपाचा असावा. रावण दहनाकरिता आवश्यक तेवढ्या किमान व्यक्तीच कार्यक्रमस्थळी हजर राहतील. प्रेक्षक बोलावू नयेत. त्यांना फेसबुक इत्यादी समाज माध्यमातून थेट प्रक्षेपणाद्वारे बघण्याची व्यवस्था करावी.

१६. कोविड- १९ या विषाणूचा प्रादुर्भाव रोखण्यासाठी शासनाच्या मदत व पुनर्वसन, आरोग्य, पर्यावरण, वैद्यकीय शिक्षण विभाग तसेच संबंधित महापालिका, पोलीस, स्थानिक प्रशासन यांनी विहित केलेल्या नियमांचे अनुपालन करणे बंधनकारक राहिल. तसेच या परिपत्रकानंतर व प्रत्यक्ष उत्सव सुरु होण्याच्या मधल्या कालावधीत अजून काही सूचना प्रसिध्द झाल्यास त्यांचे देखील अनुपालन करावे.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आले असून त्याचा संकेतांक २०२००९२९१३४०५००५२९ असा आहे. हे परिपत्रक डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

(शिरीष मोहोड)

उप सचिव, गृह विभाग.

प्रत माहिती तथा आवश्यक कार्यवाहीसाठी अग्रेषित,

१. मा. राज्यपाल यांचे सचिव,
२. मा. सभापती, महाराष्ट्र विधानपरिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
३. मा. अध्यक्ष, महाराष्ट्र विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
४. मा. विरोधीपक्ष नेता, विधानपरिषद/विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
५. मा. उपसभापती, महाराष्ट्र विधानपरिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
६. मा. उपाध्यक्ष, महाराष्ट्र विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
७. सर्व सन्माननीय विधानसभा, विधानपरिषद व संसद सदस्य, महाराष्ट्र राज्य.
८. मा. मुख्यमंत्री महोदयांचे प्रधान सचिव, मंत्रालय, मुंबई.
९. मा. उपमुख्यमंत्री महोदयांचे सचिव, मंत्रालय, मुंबई.
१०. सर्व मा. मंत्री/राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.

११. सर्व मा. महापौर, महानगर पालिका
१२. मा. मुख्य सचिव यांचे वरिष्ठ स्वीय सहायक, मंत्रालय, मुंबई.
१३. सर्व अपर मुख्य सचिव/प्रधान सचिव/सचिव, मंत्रालय, मुंबई.
१४. पोलीस महासंचालक महाराष्ट्र राज्य, मुंबई.
१५. प्रधान सचिव, विधानमंडळ सचिवालय, विधानभवन, मुंबई.
१६. सचिव व महासंचालक, माहिती व जनसंपर्क संचालनालय, महाराष्ट्र राज्य, मुंबई.
१७. सर्व आयुक्त, महानगर पालिका
१८. सर्व पोलीस आयुक्त
१९. सर्व जिल्हाधिकारी
२०. सर्व पोलीस अधीक्षक
२१. सर्व मुख्याधिकारी, नगरपालिका
२२. निवडनस्ती.

Maharashtra Government**home department****Government Circular No.- RLP-0920/P.C.156/Visha 1 B**

2nd Floor, Madam Kama Marg, Hutatma Rajguru Chowk, Mantralaya, Mumbai- 400 032.

Dated- 29th September, 2020.

Circular**Public Navratri Festival 2020 Guidelines**

Considering the infectious situation arising out of Covid-19, it has been decided to celebrate this year's Navratri Festival/Durga Puja/Dussehra in a simple manner. Accordingly the following guidelines are being issued

1. Mandals will be required to take reasonable prior permission from the Municipal Corporation/Local Administration as per their policy for Public Navratri celebrations.
2. Considering the infectious situation caused by Covid-19 Mandaps of a limited nature should be erected in accordance with the orders issued by the Courts and the policy of the Municipal Corporation and the respective local administration regarding Mandaps.
3. As this year's Navratri festival is expected to be celebrated in a simple manner, the idols of the Goddess in the household as well as in Public should be decorated accordingly.
4. The height of Goddess idol should be within 4 feet for Public Mandals and 2 feet for Domestic Goddess idol.
5. This year preferably metal/marble idols should be worshiped instead of traditional idols. In case of idol made of Shadu(Clay)/Eco-friendly material, its immersion should preferably be done at home. If disposal at home is not possible, coordination should be maintained with the local administration for disposal at an artificial disposal site.
6. Voluntary subscriptions/donations for Navratri festival should be accepted. It should be seen that display of advertisement does not attract crowd. Also preference should be given to displaying advertisements with health and social messages. Also awareness should be created about the campaign "My Family My Responsibility".
7. Garba, Dandiya and other cultural programs should not be organized. Instead priority should be given to organizing health activities/camps (eg blood donation) and thereby prevent Corona, Malaria, Dengue etc. Public awareness should be created about diseases and their preventive measures as well as hygiene.
8. While organizing aarti, bhajan, kirtan or other religious programs, care should be taken that there is no crowd and rules and regulations regarding noise pollution should be followed.
9. Maximum arrangement should be made to provide facility of darshan of Goddess through online, cable network, website and Facebook etc.
10. Adequate arrangements for disinfection and thermal screening should be made in the mandapams of the goddess. For devotees who want to come and have darshan, special attention should be paid to observe physical distance (physical distancing) and hygiene rules (mask, sanitizer etc.).

Government Circular No.: RLP-0920/P.No.156/Visha 1B

11. Arrival and immersion processions of the goddess should not be taken out. In the traditional method of immersion, the aarti performed at the immersion site should be done at home and stay at the immersion site for minimum time. Children and senior citizens should avoid going to the dumping ground for safety reasons. The immersion procession of all the household idols in the entire chawl/building should not be taken out together.
12. Artificial ponds should be constructed with the help of Municipalities, various boards, housing societies, people's representatives, NGOs etc. Also, to avoid crowding of citizens, the local administration should arrange an idol acceptance center according to the ward committee and maximum publicity should be given in this regard.
13. There should not be more than 5 workers present in the mandap at a time. Also it will be prohibited to arrange food or drinks in pavilions.
14. If the premises of the domestic as well as the public Navaratra Utsava Mandal are in restricted areas on the date of immersion, Idol immersion in public places is prohibited.
15. The Ravana Dahan program performed on Dasara day should be symbolic in nature following all the rules. Only the minimum number of persons required for Ravana Dahana will be present at the venue. Audience should not be called. Arrangements should be made to watch them live through social media like Facebook.
16. To prevent the spread of Covid-19 virus, it will be mandatory to comply with the rules prescribed by the Government Relief and Rehabilitation, Health, Environment, Medical Education Department as well as the concerned Municipalities, Police, Local Administration. Also, if any other instructions are published after this circular and in the period between the actual commencement of the festival, they should also be followed.

The said government circular has been made available on the website www.maharashtra.gov.in of the Government of Maharashtra and its reference number is 202009291340500529. This circular is being issued with digital signature.

By order and in the name of the Governor of Maharashtra.

Shirish Nagorao Mohod

Deputy Secretary, Home Department.

Copy forwarded for information and necessary action,

1. Hon. Secretary to the Governor,
2. Hon. Chairman, Maharashtra Legislative Council, Maharashtra Legislature Secretariat, Mumbai.
3. Hon. Chairman, Maharashtra Legislative Assembly, Maharashtra Legislature Secretariat, Mumbai.
4. Hon. Leader of Opposition, Legislative Council/Assembly, Maharashtra Legislative Secretariat, Mumbai.
5. Hon. Deputy Chairman, Maharashtra Legislative Council, Maharashtra Legislative Secretariat, Mumbai.
6. Hon. Vice President, Maharashtra Legislative Assembly, Maharashtra Legislature Secretariat, Mumbai.
7. All Honorable Members of Legislative Assembly, Legislative Council and Parliament, State of Maharashtra.
8. Hon. Principal Secretary to the Chief Minister, Ministry, Mumbai.
9. Hon. Secretary to Hon'ble Deputy Chief Minister, Mantralaya, Mumbai.
10. All Hon. Private Secretary to Minister/Minister of State, Mantralaya, Mumbai.

Government Circular No.: RLP-0920/P.No.156/Visha 1B

- . All Hon. Mayor, Metropolitan Municipality
12. Hon. Senior Personal Assistant to Chief Secretary, Ministry, Mumbai.
13. All Additional Chief Secretaries/Principal Secretaries/Secretaries, Ministry, Mumbai.
14. Director General of Police Maharashtra State, Mumbai.
15. Principal Secretary, Legislative Secretariat, Vidhan Bhavan, Mumbai.
16. Secretary and Director General, Directorate of Information and Public Relations, State of Maharashtra, Mumbai.
17. All Commissioners, Municipalities
18. All Commissioners of Police
19. All Collectors
20. All Superintendents of Police
21. All Headmasters, Municipalities
22. Nivadnasti



महाराष्ट्र शासन
गृह विभाग,
मंत्रालय (मुख्य इमारत), दुसरा मजला,
मादाम कामा मार्ग, हुतात्मा राजगुरु चौक, मुंबई ४०० ०३२.

क्रमांक- आरएलपी- ०६२१/प्र.क्र. १४४/विशा १ ब

दिनांक- २९ जून, २०२१.

परिपत्रक

विषय- सार्वजनिक गणेशोत्सव २०२१ मार्गदर्शक सूचना

कोविड- १९ मुळे उद्भवलेल्या संसर्गजन्य परिस्थितीचा विचार करता या वर्षीचा गणेशोत्सव साध्या पध्दतीने साजरा करण्याचा निर्णय घेण्यात आला आहे. त्याअनुषंगाने खालीलप्रमाणे मार्गदर्शक सूचना करण्यात येत आहेत.:-

१. सार्वजनिक गणेशोत्सवासाठी गणेशोत्सव मंडळांनी महापालिका/स्थानिक प्रशासन यांची त्यांचे धोरणानुसार यथोचित पूर्वपरवानगी घेणे आवश्यक राहिल.
२. कोविड-१९ मुळे उद्भवलेल्या संसर्गजन्य परिस्थितीचा विचार करता महापालिका तसेच संबंधित स्थानिक प्रशासनाचे मंडपांबाबतचे धोरण यांचेशी सुसंगत असे मर्यादित स्वरूपाचे मंडप उभारण्यात यावेत. या वर्षीचा गणेशोत्सव साध्या पध्दतीने साजरा करणे अपेक्षित असल्याने घरगुती तसेच सार्वजनिक गणपतींची सजावट करतांना त्यात भपकेबाजी नसावी.
३. श्रीगणेशाची मुर्ती सार्वजनिक मंडळांकरिता ४ फूट व घरगुती गणपतीकरिता २ फूटांच्या मर्यादेत असावी.
४. या वर्षी शक्यतो पारंपारिक गणेशमुर्तीऐवजी घरातील धातू/संगमरवर आदी मुर्तीचे पूजन करावे. मुर्ती शाडूची/पर्यावरणपूरक असल्यास त्याचे विसर्जन शक्यतो घरच्या घरी करावे. विसर्जन घरी करणे शक्य नसल्यास नजिकच्या कृत्रीम विसर्जन स्थळी विसर्जन करण्यात यावे.
५. उत्सवाकरिता वर्गणी/देणगी स्वेच्छेने दिल्यास त्यांचा स्वीकार करावा. जाहिरातींच्या प्रदर्शनामुळे गर्दी आकर्षित होणार नाही असे पहावे. तसेच आरोग्य विषयक व सामाजिक संदेश असलेल्या जाहिराती प्रदर्शित करण्यास पसंती देण्यात यावी.
६. सांस्कृतिक कार्यक्रमांऐवजी आरोग्य विषयक उपक्रम/शिबीरे (उदा. रक्तदान) आयोजित करण्यास प्राधान्य देण्यात यावे आणि त्याद्वारे कोरोना, मलेरिया, डेंग्यू इ. आजार आणि त्यांचे प्रतिबंधात्मक उपाय तसेच स्वच्छता यांबाबत जनजागृती करण्यात यावी.
७. लागू करण्यात आलेले Level of Restrictions for Breaking the Chain बाबत वेळोवेळी निर्गमित केलेल्या परिपत्रकानुसार इतर निर्बंध कायम राहतील. त्यामध्ये गणेशोत्सवानिमित्त कोणतीही शिथिलता देता येणार नाही.
८. आरती, भजन, किर्तन वा अन्य धार्मिक कार्यक्रम आयोजित करतांना गर्दी होणार नाही याची दक्षता घ्यावी. तसेच ध्वनी प्रदुषणासंदर्भातील नियमांचे व तरतूदीचे काटेकोरपणे पालन करण्यात यावे.
९. श्रीगणेशाचे दर्शनाची सुविधा ऑनलाईन, केबल नेटवर्क, वेबसाईट व फेसबुक इत्यादीद्वारे उपलब्ध करून देण्याबाबत जास्तीत जास्त व्यवस्था करण्यात यावी.
१०. गणपती मंडपांमध्ये निर्जंतुकीकरणाची तसेच थर्मल स्क्रीनिंगची पर्याप्त व्यवस्था करण्यात यावी. प्रत्यक्ष येऊन दर्शन घेऊ इच्छिणाऱ्या भाविकांसाठी शारीरिक अंतराचे (फिजिकल डिस्टन्सींग) तसेच स्वच्छतेचे नियम (मास्क, सॅनीटायझर इत्यादी) पाळण्याकडे विशेष लक्ष देण्यात यावे.

११. श्रींच्या आगमन व विसर्जन मिरवणूका काढण्यात येऊ नयेत. विसर्जनाच्या पारंपारिक पध्दतीत विसर्जन स्थळी होणारी आरती घरीच करून विसर्जन स्थळी कमीत कमी वेळ थांबावे. लहान मुले आणि वरीष्ठ नागरिकांनी सुरक्षेच्या दृष्टीने विसर्जनस्थळी जाणे टाळावे. संपूर्ण चाळीतील/इमारतीतील सर्व घरगुती गणेशमूर्तींच्या विसर्जनाची मिरवणूक एकत्रितरित्या काढण्यात येऊ नयेत.
१२. महापालिका, विविध मंडळे, गृहनिर्माण संस्था, लोक प्रतिनिधी, स्वयंसेवी संस्था इत्यादींच्या मदतीने गणेशमूर्तींच्या विसर्जनाकरिता कृत्रीम तलावांची निर्मिती करण्यात यावी.
१३. कोविड- १९ या विषाणूचा प्रादुर्भाव रोखण्यासाठी शासनाच्या मदत व पुनर्वसन, आरोग्य, पर्यावरण, वैद्यकीय शिक्षण विभाग तसेच संबंधित महापालिका, पोलीस, स्थानिक प्रशासन यांनी विहित केलेल्या नियमांचे अनुपालन करणे बंधनकारक राहिल. तसेच या परिपत्रकानंतर व प्रत्यक्ष सण सुरु होण्याच्या मधल्या कालावधीत अजून काही सूचना प्रसिध्द झाल्यास त्यांचे देखील अनुपालन करावे.

सदर शासन परिपत्रक महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावरही उपलब्ध करण्यात आली असून त्याचा सांकेतांक २०२१०६२९१३०८३६४७२९ असा आहे. हे परिपत्रक डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने

(संजय खेडेकर)

उप सचिव, गृह विभाग.

प्रत माहिती तथा आवश्यक कार्यवाहीसाठी अग्रेषित,

१. मा. राज्यपाल यांचे सचिव
२. मा. सभापती, महाराष्ट्र विधान परिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
३. मा. अध्यक्ष, महाराष्ट्र विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
४. मा. उपसभापती, महाराष्ट्र विधान परिषद, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
५. मा. उपाध्यक्ष, महाराष्ट्र विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
६. मा. विरोधी पक्षनेता, विधान परिषद/विधानसभा, महाराष्ट्र विधानमंडळ सचिवालय, मुंबई.
७. सर्व सन्माननिय विधान परिषद / विधानसभा सदस्य / संसद सदस्य महाराष्ट्र राज्य
८. मा. मुख्यमंत्री महोदयांचे प्रधान सचिव, मंत्रालय, मुंबई.
९. मा. उपमुख्यमंत्री महोदयांचे सचिव, मंत्रालय, मुंबई.
१०. मा. मंत्री / राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
११. सर्व मा. महापौर, महानगर पालिका
१२. मा. मुख्य सचिव यांचे वरीष्ठ स्वीय सहायक, मंत्रालय, मुंबई.
१३. सर्व अपर मुख्य सचिव/ प्रधान सचिव/ सचिव, मंत्रालय, मुंबई.
१४. पोलीस महासंचालक, महाराष्ट्र राज्य, मुंबई.
१५. प्रधान सचिव, विधानमंडळ सचिवालय, विधानभवन, मुंबई.
१६. सचिव व महासंचालक, माहिती व जनसंपर्क, महाराष्ट्र राज्य, मुंबई.
१७. सर्व आयुक्त, महानगरपालिका
१८. सर्व जिल्हाधिकारी
१९. सर्व पोलीस आयुक्त
२०. सर्व पोलीस अधीक्षक
२१. सर्व मुख्याधिकारी, नगरपालिका
२२. निवडनस्ती.

Maharashtra Government**Home Department,**

Ministry (Main Building), 2nd Floor,
Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032.

Number-RLP 0621/Pra.No. 144/Visha 1 B**Date- June 29, 2021****Circular****Subject: Public Ganeshotsav 2021 Guidelines**

Considering the infectious situation caused by Covid-19, it has been decided to celebrate this year's Ganeshotsav in a simple manner. Accordingly, the following guidelines are being issued:-

1. For Public Ganeshotsav, Ganeshotsav Mandals will be required to take reasonable prior permission from the Municipal/Local Administration as per their policy.
2. Considering the infectious situation arising out of Covid-19, Mandaps should be set up in a limited manner in accordance with the policy of the Municipal Corporation and the concerned local administration regarding installation of Mandaps. Since this year's Ganeshotsav is expected to be celebrated in a simple way, there should be no flamboyance while decorating the Domestic as well as Public Ganesha.
3. The idol of Lord Ganesha should be within 4 feet for Public Ganesha and 2 feet for Domestic Ganesha.
4. This year, instead of the traditional Ganesha idol, metal/marble etc idols should be worshipped. If the idol is made of Clay (Shadu) / Eco-friendly material, its immersion should preferably be done at home. If disposal at home is not possible, disposal should be done at the nearest artificial disposal site.
5. Subscriptions/donations for the festival should be accepted if voluntary. It should be seen that the display of advertisements does not attract crowds, and preference should be given to displaying advertisements with health and social messages.
6. Instead of cultural events, priority should be given to organizing health activities/camps (eg blood donation) and thereby prevent Corona, Malaria, Dengue etc. Public awareness should be created about diseases and their preventive measures as well as hygiene.
7. Other restrictions will remain in place as per the circular issued from time to time regarding Level of Restrictions for Breaking the Chain. No relaxation can be given on the occasion of Ganeshotsav.
8. While organizing aarti, bhajan, kirtan or other religious programs, care should be taken to avoid crowding. Also, rules and regulations regarding noise pollution should be strictly followed.
9. Maximum arrangements should be made to provide the facility of darshan of Shri Ganesha through online, cable network, website and Facebook etc.
10. Adequate arrangements for disinfection and thermal screening should be made in Ganapati Mandapams. For devotees who want to come and have darshan, special attention should be paid to observe physical distance (physical distancing) and hygiene rules (mask, sanitizer etc.).

Government Circular No: RLP 0621/Pra.No. 144/Visha 1 B

11. Arrival and immersion processions of Shri Ganesha should not be arranged. In the traditional manner, the aarti performed at the immersion site should be done at home and stay at the immersion site for minimum time. Children and senior citizens should avoid going to the immersion site for safety reasons. The immersion procession of all the household Ganesha idols in the entire chawl/building should not be taken out together.

12. With the help of Municipalities, various mandals, housing societies, public representatives, voluntary organizations etc., artificial ponds should be constructed for the immersion of Ganesha idol.

13. To prevent the spread of Covid-19 virus, it will be mandatory to comply with the rules prescribed by the Government Relief and Rehabilitation, Health, Environment, Medical Education Department as well as the concerned Municipalities, Police, Local Administration. Also, if any other instructions are published after this circular and in the period between the commencement of the actual festival, they should also be followed.

The said government circular is also available on the website www.maharashtra.gov.in of the Government of Maharashtra and its serial number is 202106291308364729. This circular is being issued by attesting with digital signature.

By order and in the name of the Governor of Maharashtra

(Sanjay Khedekar)
Deputy Secretary, Home Department.

Copy forwarded for information and necessary action,

1. Hon. Secretary to the Governor
2. Hon. Chairman, Maharashtra Legislative Council, Maharashtra Legislature Secretariat, Mumbai.
3. Hon. Chairman, Maharashtra Legislative Assembly, Maharashtra Legislature Secretariat, Mumbai.
4. Hon. Deputy Chairman, Maharashtra Legislative Council, Maharashtra Legislature Secretariat, Mumbai.
5. Hon. Vice President, Maharashtra Legislative Assembly, Maharashtra Legislature Secretariat, Mumbai.
6. Hon. Leader of Opposition, Legislative Council/Assembly, Maharashtra Legislature Secretariat, Mumbai.
7. All Hon'ble Legislative Council / Member of Legislative Assembly / Member of Parliament Maharashtra State
8. mother. Principal Secretary to the Chief Minister, Ministry, Mumbai.
9. Hon. Secretary to Hon'ble Deputy Chief Minister, Mantralaya, Mumbai.
10. Hon. Private Secretary to Minister / Minister of State, Mantralaya, Mumbai.
11. All Hon. Mayor, Metropolitan Municipality
12. Hon. Senior Personal Assistant to Chief Secretary, Ministry, Mumbai.
13. All Additional Chief Secretaries/Principal Secretaries/Secretaries, Ministry, Mumbai.
14. Director General of Police, Maharashtra State, Mumbai.
15. Principal Secretary, Legislative Secretariat, Vidhan Bhavan, Mumbai.
16. Secretary and Director General, Information and Public Relations, State of Maharashtra, Mumbai.
17. All Commissioners, Municipal Corporations
18. All Collectors
19. All Commissioners of Police
20. All Superintendents of Police
21. All Headmasters, Municipalities
22. Nivadnasti.